

Suppl.3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA 2903/92 .. Date of decision: 16.11.92

Sh. K.K. Jindal .. Applicant

Versus

Union of India .. Respondents

For the applicant .. Sh. S.K.Sawhney, Counsel.

For the respondents .. None

CORAM

Hon'ble Sh. P.K.Kartha, Vice Chairman(J)

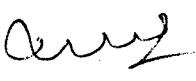
Hon'ble Sh. B.N.Dhoundiyal, Member(A)

O R D E R

Heard the 1d.counsel for the applicant. He states that he does not pursue the present application in view of certain other developments which had come to notice. Accordingly, the application is dismissed as withdrawn with liberty to file fresh application in accordance with law if so advised.


(B.N.Dhoundiyal)

Member(A)


(P.K.Kartha)

Vice Chairman (J)